- (b) whether the Income Tax Department has received any Tax Evasion Petitions from 1 July, 2014 to till date, if so, the details thereof, especially in respect of the Saharanpur, Muzaffarnagar and Meerut Districts of Uttar Pradesh in the Northern Region; and
- (c) whether the Income Tax Department has investigated every Tax Evasion Petition; and if so, the details thereof on every Tax Evasion Petition especially in respect of Saharanpur, Muzaffarnagar and Meerut Districts of the Northern Region along with the conclusions of investigation and the action taken thereon?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) Tax Evasion Petitions (TEPs) are received by the Government at different levels including Central Board of Direct Taxes (CBDT). Each TEP containing allegations of violations of provisions of the Income-tax Act, 1961 ('the Act') is taken cognizance of and necessary action as per the provisions of the Act is taken by the jurisdictional Income-tax authorities. The jurisdictional authorities decide the course of action and the nature of investigation in respect of each TEP, depending upon the nature of allegations, source of complaint, quantum of tax evasion alleged and other relevant facts and circumstances of a case.

Based upon the outcome of investigation and evidence gathered on the relevant issues, including the issues emanating from TEPs, determination of income (including undisclosed income, if any) and tax liability is done at the time of assessment of income, following the quasi-judicial process under the Act. Applicable penalties are levied and prosecutions instituted in appropriate cases.

1786 TEPs have been received in CBDT since 1st July 2014 which were disseminated to the respective jurisdictional authorities for appropriate action. Of these, 21 TEPs pertained to Saharanpur, Muzaffarnagar and Meerut districts of Uttar Pradesh. No centralized database regarding TEPs received by the field authorities under CBDT is maintained. Disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Act.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Promotion of AYUSH in Bihar

†1711. SHRI RAM NATH THAKUR: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether Government has formulated any scheme for promoting Ayurveda, Yoga and Naturopathy;
 - (b) if so, the details thereof; and
 - (c) the total amount made available to Bihar, so far, under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) Yes. There is a Central Sector Scheme for promotion of Information, Education and Communication (IEC) to take up initiatives for propagation and promotion of AYUSH Systems of medicines by organizing AROGYA Fairs/Melas, Conferences, Exhibitions, Seminars, Workshops, Symposium and also undertaking publicity through electronic Multimedia/Print Media Campaigns.

Further, the Government of India has also approved and notified National AYUSH Mission (NAM) on 29.9.2014 which envisages better access to AYUSH services including Ayurveda system, strengthening of AYUSH educational institutions, facilitate the enforcement of quality control of ASU&H drugs and sustainable availability of raw-materials for manufacture of ASU & H drug in the State/UTs during the Twelfth Plan.

The Mission inter-alia makes provision for the following:

- (i) Co-location of AYUSH facilities at Primary Health Centers (PHCs),
 Community Health Centers (CHCs) and Districts Hospitals (DHs).
- (ii) Upgradation of exclusive State Government AYUSH Hospitals and Dispensaries including Ayurveda, Yoga and Naturopathy.
- (iii) Setting up of integrated AYUSH Hospital.
- (iv) Upgradation of State Government Under-Graduate and Post-Graduate Educational Institutions including Ayurveda, Yoga and Naturopathy.
- (v) Setting up of new State Government AYUSH Educational Institutions including Ayurveda, Yoga and Naturopathy in the State where it is not available.
- (vi) Under the flexible components, provision has been kept for Grant-in-aid to the Yoga Wellness centers and Naturopathy hospitals.

The Government of India has also set up National Medicinal Plants Boards (NMPB) for conserving and promoting Medicinal Plants utilized in the traditional systems of

medicine. Under the NMPB, Central Sector Scheme for Conservation, Development and Sustainable Management of Medicinal Plants and Centrally Sponsored Scheme, National Mission on Medicinal Plants are under implementation.

Under the Ministry of AYUSH, the Central Council for Research in Ayurvedic Sciences (CCRAS) and Central Council for Research in Yoga & Naturopathy (CCRYN) are two autonomous organizations set up by the Government to formulate and undertake research in Ayurveda and Yoga & Naturopathy respectively. CCRAS has 30 institutes/units through which they undertake research projects under Intramural Research (IMR) and Extramural Research Schemes. Extramural Research (EMR) is conducted through the Councils including CCRAS and CCRYN. Under the scheme, grant is given to various premier institutions/hospitals both in allopathy and AYUSH systems, across the country to conduct research in AYUSH systems including Ayurveda and Yoga & Naturopathy.

(c) Under the IEC Scheme, a National Level Arogya Fair was organized at Patna, Bihar during 6-9th December, 2009 through FICCI.

No funds are made available to Bihar under National AYUSH Mission (NAM) as no State Annual Action Plan (SAAP) received from State Government as per the guidelines of National AYUSH Mission.

The Grant released to the State of Bihar under NMPB Schemes are as under:

(₹ in lakhs)

Year of	Grant released under NMPB Schemes	
Grant	Conservation, Development and Sustainable Management of Medicinal Plants	National Mission on Medicinal Plants
2007-2008	36.09	-
2008-2009	16.87	108.94
2009-2010	2.00	150.00

Further, the funds allocated to Ayurveda Regional Research Institute (ARRI) under CCRAS, located at Patna, Bihar during the 12th Five year Plan period under Plan and Non-Plan are ₹ 296.00 lakhs and ₹ 370.50 lakhs respectively.